

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 1080 of 2022

(LAW STUDENTS ASSOCIATION vs THE STATE OF MADHYA PRADESH AND OTHERS)

WP/20438/2021, WP/28337/2021, WP/28338/2021, WP/3165/2022, WP/5841/2022,
WP/8737/2022, WP/14935/2022, WP/16851/2022, WP/27046/2022, WP/8895/2023,
WP/15750/2023, WP/22164/2023, WP/26912/2023, RP/339/2024, WP/8210/2024,
WP/11703/2024, WP/15600/2024, WP/26962/2024, WP/27144/2024, WP/27684/2024,
WP/33227/2024, WP/33340/2024, WP/38797/2024, RP/184/2025, RP/185/2025,
RP/186/2025, RP/188/2025, RP/226/2025, RP/241/2025, CONC/687/2025, WP/1427/2025,
WP/3802/2025, WP/3867/2025, WP/4067/2025, WP/4103/2025

Dated : 25-02-2025

*Shri Vishal Baghel - petitioner in person with Shri Alok Vagrecha -
Advocate.*

*Shri Bharat Singh - AAG (Thr. VC) and Shri Abhijeet Awasthi -
Dy.A.G. for the respondents-State-MPNRC-MPMSU.*

Shri Mohan Sausarkar - Advocate for the Indian Nursing Council.

Shri Sudhir Kumar Sharma - Advocate for the CBI.

Pursuant to the direction given by this court on 23.01.2025, Shri Awasthi has produced a copy of letter dated 20.02.2025 before this court, which is written by Deputy Commissioner of Police (Crime), Bhopal to the Director, Central Forensic Science Laboratory, Barkheda Bodar, Bhopal. In the said letter, the Director, Central Forensic Science Laboratory, Barkheda Bodar, Bhopal has made a noting which is reproduced as under:-

"The exhibit(s) received in CFSL/BPL/88/Co/C-04/2025 are under consideration. The date of completion of the case examination cannot be ascertained. Forwarding authority will be intimated as and when the case examination gets completed."

The aforesaid note clearly divulges the lethargic and casual response of

the Director, Central Forensic Science Laboratory, Barkheda Bodar, Bhopal towards the order of this court.

Such an approach is highly despicable. However, on the face of immediacy and delicacy of the issue, one more opportunity is granted to the Director, Central Forensic Science Laboratory, Barkheda Bodar, Bhopal to complete the exercise taking note of material submitted by the Dy. Commissioner of Police (Crime) Bhopal and positively submit a report before the next date of hearing. Failure on the part of the Director, Central Forensic Science Laboratory, Barkheda Bodar, Bhopal to submit the report would entail into his personal presence before this Court on the next date to explain the lethargy.

Shri Awasthi is directed to forward a copy of this order to the Director, Central Forensic Science Laboratory, Barkheda Bodar, Bhopal for ensuring compliance.

Quite apart, Shri Awasthi is directed to submit a listicle chart showing the names of the officers posted since 2018 on the post of Director, Medical Education Registrar, MPNRC, functionaries of INC & MPMSU and also the members of the Council who are/were dealing with the process of recognition. The chart should also contain the period during which the officers were posted and occupied the respective posts so as to fasten individual liability over the erring officer(s), who were involved in committing the irregularities and illegalities in granting the recognition to the unsuited Nursing colleges which were in fact running short of infrastructure, faculties, etc. It is further directed that the authority shall also prepare a list

of colleges to whom earlier recognition was granted, but later-on they were declared disqualified by the CBI in its report or by this court.

Furthermore, Shri Awasthi is also directed to ensure that the authorities shall declare the result of examination in compliance of earlier order of this court without wasting any further time, otherwise stringent action shall be taken against the authorities responsible for stonewalling the direction of this court.

I n W.P.Nos.1427/2025, 3802/2025 and 3867/2025, Shri Awasthi submits that he is going to adopt the reply which is to be filed in W.P.No.3802/2025 in these two other petitions as well.

.Registry is directed to de-link W.P.Nos.1427/2025, 3802/2025 and 3867/2025 from the batch of Nursing matters and they be listed separately on 06.03.2025.

List all these petitions on 06.03.2025.

(SANJAY DWIVEDI)
JUDGE

(ACHAL KUMAR PALIWAL)
JUDGE